

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 341/MP/2026

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 and Articles 11 and 12 of the Transmission Service Agreement dated 17.02.2022 executed between Kishtwar Transmission Limited and its Long-Term Transmission Customers, *inter alia*, seeking approval/ declaration recognizing Force Majeure Events and the Change in Law Events that impacted the implementation of the Project and the Petitioner's right to consequential relief.

Petitioner : Kishtwar Transmission Limited (KITL)

Respondents : Chenab Valley Power Projects Private Limited & Ors.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao, Advocate, KITL
Ms. Shikha Sood, Advocate, KITL
Ms. Iqra Khan, Advocate, KITL
Ms. Priyanshi Jadiya, CTUIL

Record of Proceedings

Learned counsel for the Petitioner, KITL submitted that the present Petition has been filed *inter alia* seeking extension in Scheduled Commercial Operation Dates (SCoDs) of the respective Project elements under Article 11 of the Transmission Service Agreement (TSA) dated 15.10.2022, and adjustment of monthly transmission charges payable to the Petitioner under Article 12 of the TSA and Change in Law Rules, 2021 along with appropriate restitutionary relief, on account of various Force Majeure and Change in Law events.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) The Petitioner to implead Northern Region beneficiaries as Respondents and file an amended memo of parties within four days.

(b) Admit and issue notice to the Respondents, including the impleaded Respondents.

(c) The Petitioner to file the following information/ details, on an affidavit, within six weeks:

(i) Single Line Diagram (SLD) of the Transmission Project with upstream and downstream interconnecting transmission systems.

(ii) Summary of Force Majeure Events, specifying the original timeline as per the Petitioner's Plan, for the activities that had been affected by Force Majeure in the following table:

Sr.	Particulars of Force Majeure events	Original Timeline as per the Plan of the Petitioner for the activity		Actual Timelines for the Activity		Effective Delay (Excluding the time period planned to execute the Activity) due to FM event	Date of Occurrence of Force Majeure event	Date by which Notice was required to be served on the LTTCs as per TSA	Actual Date of serving the notice on the LTTCs
		From	To	From	To				

(iii) Details of Change in Law events that have affected the execution of each of the elements of the Transmission Project covered in this Petition in the following table:

Sr.	Name of Transmission Element	Details of Change in Law event	Date of Occurrence of Change in Law event	Amount of compensation claimed on account of Change in Law (Rs.)	Additional IDC (Rs.)	Additional IEDC (Rs.)	Time extension, if any, sought by the Petitioner against such Change in Law event under its claim of Force Majeure

(iv) Present status of payment of the transmission charges in respect of the Transmission Project.

(v) A copy of the CEA approval for energisation of elements of the Transmission Project, along with the COD declaration certificate.

(vi) RLDC Certificate for successful trial run of the elements of the Transmission Project.

(d) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within five weeks thereafter.

3. The Petition will be listed for hearing on **8.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)